

THE MINISTER OF TRIBAL AFFAIRS (SHRI ARJUN MUNDA): (a) to (c) There is no notified list of Scheduled Tribes in Delhi. The Government of India on 15.6.1999 (further amended on 25.6.2002) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended.

The list of Scheduled Tribes is State/UT specific and a community declared as a Scheduled Tribes in a State need not be so in another State/UT. Where a person migrates from the portion of the State in respect of which his / her community is scheduled to another part of the same State in respect of which his / her community is not scheduled, the person will continue to be deemed to be a member of the Scheduled Tribe, in relation to that State; and where a person migrates from one State to another, he can claim to belong to a Scheduled Tribe only in relation to the State to which he originally belonged and not in respect of the State to which he has migrated.

Annual budget for Eklavya Model Residential Schools

†2193. SHRI RAM NATH THAKUR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the annual budget allocated for the Eklavya Model Residential Schools (EMRSs) during the current year, State-wise;

(b) whether Government has undertaken any survey to ascertain the extent of fund utilisation;

(c) whether it is a fact that the quantum of funds required for the development and promotion of education in tribal dominated areas could not be allocated under this scheme; and

(d) if so, whether Government would provide the required funds for implementation of this scheme?

THE MINISTER OF TRIBAL AFFAIRS (SHRI ARJUN MUNDA): (a) The component of Eklavya Model Residential School (EMRS) was part of the activities funded through

†Original notice of the question was received in Hindi.

"Grants under Article 275(1) of the Constitution". During 2018-19 a separate scheme for EMRS was formulated for which a token provision has been made during 2019-20. Therefore, in the current year, EMRS are funded through "Grants under Article 275(1) of the Constitution". Allocations for EMRS are demand driven keeping in view the number of students enrolled in the schools and approval for new schools.

(b) Utilisation of funds is regularly monitored through Physical Progress Reports, Utilisation Certificates, review meetings at various levels and field visits by officers from the Ministry.

(c) and (d) All justified demands for funds from State Governments have been met through available budget.

Measures for safety of women at workplace

2194. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government proposes to amend the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013;

(b) if so, the details thereof;

(c) whether Government has taken cognizance of the growing number of cases of sexual harassment of women at workplace and other areas; and

(d) the other measures taken by Government to ensure the safety and well being of women at workplace?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) Since The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 is comprehensive, Government of India is currently not proposing any amendment.

(b) In view of (a) above, question does not arise.

(c) and (d) Safety and security of women in the country is of utmost priority for the Government. All Ministries of Government of India and State/UT Governments have been requested to organize workshops and awareness programmes in their Departments/ Offices for sensitizing employees about matters pertaining to sexual harassment of women at workplace and related legal provisions and redressal mechanisms.